

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-37(PB)/2018

IN THE MATTER OF:

Dinesh Kumar Jain & Ors.

.....Petitioners

v.

Fantastic Buildcon Pvt. Ltd. & Ors.

.....Respondents

SECTION : Under Section 7 of the Insolvency & Bankruptcy Code, CIRP

Order delivered on 12.09.2018

Coram:

CHIEF JUSTICE (RTD.) M.M. KUMAR
Hon'ble President

Sh. S. K. MOHAPATRA,
Hon'ble Member (Technical)

PRESENTS:

For the Applicant / Petitioner :	Mr. Krishna Kumar, Mr. S.C. Nanda, Ms. Srujana Suman Mund, Advs.
For the Respondent :	Mr. Rakesh Kumar, Ms. Chetna Bisht, Mr. Sahil Gupta, Advs.
For the RP :	Mr. Om Prakash Vijay, Adv.

ORDER

CA-857(PB)/2018

On the oral request made by the Resolution Professional Mr. Om Prakash Vijay, BDR Builders and Developers Pvt. Ltd., C-43 LGF Jangpura Extension, New Delhi-110014 is impleaded as party-respondent. Let notices be served on the non-applicant-respondent for 28.09.2018.

Mr. Krishan Kumar, Ld. Counsel for financial creditor namely Mr. Dinesh Kumar Jain states that the copy of the application be also furnished to him. Mr. Rakesh Kumar, Ld. Counsel for the applicant



states that a copy of application shall be supplied during the course of the day. Reply to the application by financial creditor Mr. Dinesh Kumar Jain be filed before the next date of hearing.

List for further consideration on 28.09.2018.

Sd/-

**(M.M.KUMAR)
PRESIDENT**

Sd/-

**(S. K. MOHAPATRA)
MEMBER (TECHNICAL)**

12.09.2018
Ritu Sharma